



**GOVERNMENT OF JAMMU AND KASHMIR**  
**Department of Law, Justice and Parliamentary Affairs.**  
(Subordinate Legislation Section) **Civil Secretariat,**  
Srinagar/ Jammu

**Notification,**

**Jammu, the 11<sup>th</sup> January, 2019.**

SRO 49 .-In exercise of the powers conferred by section 109 read with proviso to section 124 of the Constitution of Jammu and Kashmir and all other powers enabling in this behalf and in supersession of notification SRO 332 of 2018 dated 30<sup>th</sup> July, 2018, the Governor of Jammu and Kashmir in consultation with the High Court of Jammu and Kashmir is pleased to direct that "Schedule A" of the Jammu and Kashmir Higher Judicial Service Rules, 2009 shall be substituted by the following:-

**SCHEDULE A**

(See rule 3)

The authorized strength of the service is as follows:

Description of posts	No. of posts
District and Sessions Judges	77 posts
Permanent :	65 posts
Temporary :	12 posts
District Judges (Entry Level) Additional	50 posts
Selection Grade scale (25% of the cadre strength of the District Judges)	19 posts
Super Time Scale (10% of the cadre strength of the District Judges)	08 posts

By order of the Governor.

Sd/-

(Achal Sethi)

Secretary to Government

**NO:-LD (SL) 2010/09**

**Dated: - 11 .01.2019**

**Copy to the:-**

1. Advocate General, J&K State Jammu.
2. Principal Secretary to Hon'ble Governor, J&K Jammu.
3. Register General, J&K High Court, Jammu.
4. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Jammu.
5. Director Judicial Academy, J&K High Court, Jammu.
6. Commissioner/Secretary to Government, General Administration Department.
7. Director Archives.
8. Director Information, J&K Jammu.
9. General Manager, Government Press Jammu.
10. Principal Pvt. Secretary to Chief Secretary, J&K Jammu.
11. SRO Section.
12. Incharge Website.
13. File concerned.



(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer,

